gisation of 11000 irrigation pump sets/ tube wells. The details regarding the number of villages to be electrified in different districts in Orissa will be decided by the Orissa State Electricity Board.

Vacancies of Judges in various High Courts

703. SHRI SYED SHAHABUDDIN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of vacancies of judges and additional judges of High Courts as on the 1st January, 1981;

(b) the number of vacancies that arose during 1981;

(c) the number of new posts created in 1981;

(d) the number of posts filled during 1981;

(e) the number of posts vacant as on the 31st December, 1981; and

(f) the average period for which posts filled during 1981 remained vacant or unfilled?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) There were 77 vacancies of Judges and Additional Judges as on 1-1-1981.

(b) During 1981, 30 vacancies of Judges and Additional Judges arose.

(c) 3 posts of Judges and Additional Judges were created in 1981.

(d) 32 posts of Judges and Additional Judges were rilled up during 1981.

(e) There were 78 posts of Judges and Additional Judges vacant as on the 31st December, 1981.

(f) The appointment of Judges is a continuous process as vacancies keep en occuring and States authorities eend proposal from time to time.

to Questions

Law Commission's Reports

704. SHRI NARSINGH NARAIN PANDEY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of reports submitted by the Law Commission since its inception;

(b) the total number of recommendations made therein;

(c) the number of recommendations implemented so far;

(d) the number of recommendations rejected so far with brief particulars thereof; and

(e) the number of recommendations under consideration with brief particulars thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) 87 Reports.

(b) to (e) Each Report of the · Law Commission deals with a particular topic or a particular Act. The contain various recommen-Reports dations, some indicating that no change in the law is necessary, some general containing recommendations of policy or administrative procedures for the guidance of government In addition, while examining a particular Act, the Commission makes suggestions or recommendations with other enactments which regard to would have to be dealt with separatelv.

While the Report as a whole and the recommendations are examined, no arithmetical tally is kept of the total number of what could be characterised as recommendation in each Report. Hence information with regard to the arithmetical total of the number of recommendations contained in all the 87 Reports is not available.

All recommendations in a Report as a whole are taken into account while examining and processing the Report by the concerned administrative